

- (b) the details of the roads which are planned to be constructed and by which agencies;
- (c) whether work is being completed and in conformity with the stipulated time and standard quality by these agencies; and
- (d) the details of the remaining roads of this district which are to be taken up under this scheme and by when these are targeted to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Funds are allocated under Pradhan Mantri Gram Sadak Yojana (PMGSY) by the Ministry of Rural Development to the States and not district-wise. Similarly, the targets are fixed under the programme for the States and not district-wise.

(b) 119 road works of length 319.43 km. have been cleared by the Ministry of Rural Development for implementation under PMGSY through the agencies of the State Government in Buxar district of Bihar. 98 road works of length 573.12 km. have been cleared for implementation under PMGSY through M/s National Project Construction Corporation Limited (NPCC) in Buxar district of Bihar.

(c) 17 road works of length 162.12 km. have been completed by M/s National Project Construction Corporation Limited (NPCC) and 19 road works of length 31.268 km. by the State Government under PMGSY in Buxar district of Bihar.

(d) The State Government has been requested to submit Detailed Project Reports (DPRs) soon for rural roads to connect the remaining eligible habitations under Bharat Nirman. Rural Roads Project under PMGSY is to be completed within a period of 9 to 12 months from the date of issue of work order.

Watershed projects

1356. SHRI SYED AZEEZ PASHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of ongoing watershed projects in the country, State-wise;
- (b) the time by which all these ongoing projects would be completed;
- (c) whether any new watershed projects have been initiated; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) The details of State-wise ongoing watershed projects are given in Statement-I (See below).

(b) The department has been pressing upon the State Governments the urgency to complete ongoing projects within the next 2 to 3 years at every review meeting.

(c) and (d) Three watershed programmes namely Drought Prone Areas program (DPAP), Desert Development Programme (DDP) and Integrated Wasteland Development Programme

(IWDP) of the Department of Land Resources have been consolidated into a single programme (IWDP) of the Department of Land Resources have been consolidated into a single programme called Integrated Watershed Management Programme (IWMP). This was approved by the Cabinet on 26.02.2009. During 2009-10, a total of 816 projects covering an area of 40.23 lakh ha. have been sanctioned so far. The State-wise details of the project sanctioned under IWMP are given in Statement-II.

Statement-I

State-wise details of ongoing projects under Watershed Programme

Sl. No.	State	No of no-going projects as on 31.03.2009
1	2	3
1.	Andhra Pradesh	2583
2.	Arunachal Pradesh	143
3.	Assam	146
4.	Bihar	507
5.	Chhattisgarh	958
6.	Goa	4
7.	Gujarat	3933
8.	Haryana	869
9.	Himachal Pradesh	861
10.	Jammu and Kashmir	1110
11.	Jharkhand	1357
12.	Karnataka	2742
13.	Kerala	28
14.	Madhya Pradesh	1681
15.	Maharashtra	2871
16.	Manipur	41
17.	Meghalaya	112
18.	Mizoram	52
19.	Nagaland	18
20.	Orissa	1195

1	2	3
21.	Punjab	15
22.	Rajasthan	5841
23.	Sikkim	21
24.	Tripura	22
25.	Tamil Nadu	930
26.	Uttaranchal	779
27.	Uttar Pradesh	1103
28.	West Bengal	453
TOTAL		30375**

**Out of 30375 ongoing projects by the end of 2008-09, 2474 no. of projects have been completed during 2009-10 (as on 23.11.2009)

Statement-II

State-wise details of Project sanctioned and funds released under IWMP during 2009-10 (as on 25.11.09)

Sl. No.	State	No. of Projects	Area (Lakh ha)	Funds Released (Rs in Crore)
1	2	3	4	5
1.	Andhra Pradesh	110	4.73	30.69
2.	Arunachal Pradesh	13	0.68	5.45
3.	Assam	57	2.21	14.81
4.	Chhattisgrah	29	1.52	9.83
5.	Gujarat	68	3.3	23.28
6.	Himachal Pradesh	36	2.04	16.51
7.	Karnataka	81	3.42	23.58
8.	Meghalaya	18	0.3	2.43
9.	Madhya Pradesh	94	5.47	35.44
10.	Nagaland	22	1.06	8.56
11.	Orissa	57	2.95	19.09

1	2	3	4	5
12.	Punjab	6	0.35	2.29
13.	Rajasthan	162	9.26	69.92
14.	Sikkim	3	0.14	1.17
15.	Tamil Nadu	50	2.50	16.17
16.	Tripura	10	0.3	2.45
TOTAL		816	40.23	281.67

Employment of disabled under NREGA

1357. SHRI A. ELAVARASAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that disabled are considered ineligible in some States for work under the National Rural Employment Guarantee Act (NREGA);

(b) if so, whether Government has instructed the State Governments to treat all at par with suitable employment under this scheme;

(c) if so, the response from the State Governments; and

(d) the total number of disabled benefited under NREGA for the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No, Sir. Para 5.5.10 of Operational guidelines for the National Rural Employment Guarantee Act (NREGA) reads as under:

“If a rural disabled person applies for work, work suitable to his/her ability and qualifications will have to be given. This may also be in the form of services that are identified as integral to the programme. Provisions of the Persons with Disabilities (equal Opportunities, Protection of Rights and Full Participation) Act, 1995 will be kept in view and implemented.”

(c) and (d) Disabled persons have been provided employment under NREGA. State-wise details of number of disabled persons provided employment during the last three years are given in the Statement.

Statement

State-wise details of disabled persons provided employment

Sl. No.	States	No. of Disabled beneficiary in 2006-07	No. of Disabled beneficiary in 2007-08	No. of Disabled beneficiary in 2008-09
1	2	3	4	5
1.	Andhra Pradesh	23096	46967	61496